

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION No- 2056
TO BE ANSWERED ON- 05/08/2026

FOREST RIGHTS ACT

2056 SHRI G.C. CHANDRASHEKHAR:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the State-wise number of individual Forest Rights and Community Forest Resource claims filed, approved and rejected during Financial Year 2023-24 to Financial Year 2025- 26;
- (b) the average time taken for disposal of claims; and
- (c) the reasons recorded for rejection of eligible claims?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI DURGA DAS UIKEY)

(a): As per the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (in short, FRA) and Rules made thereunder, State Governments and UT Administrations are responsible for implementation of various provisions of the Act while the Ministry of Tribal Affairs (MoTA) compiles Monthly Progress Report (MPR) received from the States/UTs. As per the information reported by States/UTs and collated under MPR during FY 2023-24 to FY 2025-26 i.e. from 01.04.2023 to 31.03.2026, a total of 8,56,159 claims (8,21,908 Individual & 34,251 Community claims) have been filed, a total of 2,34,352 claims (2,18,899 Individual & 15,453 Community claims) have been approved/ titles distributed and a total of 14,462 claims (13,756 Individual & 706 Community claims) have been rejected. The state-wise details are available on MoTA's website at <https://tribal.nic.in/FRA.aspx>.

(b): Forest Rights Act and its rules, does not prescribe a time-limit for disposal of claim filed and no such information is centrally maintained by MoTA.

(c): Based on the information received from some of the State Governments, the major reasons for the rejection of claims are - claimed land not occupied before 13th December 2005, duplicate claims filed on the same land, claims on Non-Forest Land, lack of evidence, etc.
